

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.3392
TO BE ANSWERED ON 9TH AUGUST, 2023

REVIEW OF FCI STATE LEVEL MEETINGS

†3392. SHRI PRATAPRAO PATIL CHIKHLIKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has carried out any review of the state level meetings of the consultative committees of the Food Corporation of India;
- (b) if so, the details of the State level meetings of consultative committees of the Food Corporation of India held in the country including Delhi and Maharashtra;
- (c) the details of the studies, suggestions and actions taken by such committees; and
- (d) the details of the functions of these committees?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a): FCI (Headquarter) reviews the state level meetings of Consultative Committees and issues instructions from time to time to all General Managers (Region) to convene the meetings in every quarter as per instructions contained in this Ministry's Order No.7-2/2011-FC-I dated 10.10.2011 available at <https://dfpd.gov.in/guidelines-cc-fci.html.htm>.

(b): 40 meetings of Consultative Committees of FCI have been held in various States/UTs in the last two years.

(c): The details of the studies, suggestions and actions taken by such committees are at Annexure-I.

(d): The functions of the Consultative Committees are to discuss and make recommendations on the following matters:

- (i) procurement and distribution of foodgrains;**
- (ii) quality of foodgrains;**
- (iii) transit and storage losses;**
- (iv) interface of the FCI with State Government on functioning of the Targeted Public Distribution System (TPDS) including allocation, offtake and actual distribution of foodgrains for Antyodaya, BPL and APL families and for various welfare schemes being operated by the Central or State Government;**
- (v) sale and disposal of stocks;**
- (vi) any other matter referred to it by the Ministry of Consumer Affairs' Food & Public Distribution or the Food corporation of India for its consideration.**

However, the Chairpersons or Members of the Consultative Committees shall not go into day to day functions of FCI like transfers, postings, personnel policy, tendering process, etc.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE UNSTARRED QUESTION NO.3392 FOR ANSWER ON 09.08.2023 IN THE LOK SABHA

Sl. No.	Name of State / UT	The details of the studies, suggestions and action taken by such committees
1	Andhra Pradesh	The State Government of AP had introduced the concept of Rythu Bharosa Kendram, which was discussed in the SLCC. As the concept was newly introduced, the Hon'ble Chairman advised FCI to form a committee along with SLCC members for the study of Rythu Bharosa Kendrams.
2	Arunachal Pradesh	It was decided to work on the ground on various issues related to PDS, FCI, State Government and public at large and SLCC members assured to use their local contacts to ensure that road and internet connectivity is available.
3	Manipur	<p>The committee has studied and discussed on various issues like:</p> <ol style="list-style-type: none"> 1. Storage Depots of foodgrains and construction of Godowns. 2. Procurement of foodgrains in Manipur Region. 3. Distribution of foodgrains in FCI. 4. Quality of foodgrains. 5. Storage and Transit loss. 6. Movement of stocks. 7. Interface of FCI with state Government on functioning of the targeted public distribution system (TPDS) including allocation, off-take and actual distribution of foodgrains for NFSA and other welfare schemes (OWS) being operated by the Central or State Government. 8. The committee to stand unitedly against any eventualities arising during the construction of godown as well as from the local people. Further, the Hon'ble Chairman has suggested to all the members to meet frequently and assured to extend help in all times when needed.

4	Mizoram	<ol style="list-style-type: none">1. Hon'ble Chairman highlighted the need for having Own FCI DO building at Aizwal.2. State Government had requested for release of pending HTC bills. DM has assured for their release.3. DM requested State Government to resolve the issues relating to short supply of trucks at RH Bairabi4. Regarding provision of FCI DO office at New Secretariat complex, Hon'ble Chairman assured of taking up the matter with Chief Minister, Mizoram.5. State Government was requested to take up the repair of approach road between RH Bairabi to FSD Bairabi.6. Director FCS&CA requested FCI to position 100% stocks in depots for the ensuing monsoon and DM has assured of taking efforts.7. Hon'ble chairman was requested to take up the matter of lower considerable price for Rice under OMSS(D) for Mizoram state with the Ministry.8. With regard to Milling of paddy procured in the states of Punjab and Haryana etc in Mizoram, Hon'ble Chairman has assured of taking up the matter with the Ministry.
5	Nagaland	<ol style="list-style-type: none">1. Directions to ensure that the food-grain distribution is fully achieved in the districts of Nagaland.2. Directed to expedite the construction of CWC Zunheboto, Nagaland.3. Highlighted the need of sufficient storage capacity in districts of Nagaland.
